

ITEM NO.1

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 5 and 6 in CIVIL APPEAL NO. 2373 OF 2001

AHMEDABAD MUNICIPAL CORPORATION & ANR.

Appellant (s)

VERSUS

MATHURDAS MANGALDAS (D) BY LRS.& ORS.

Respondent(s)

(for permission to file application for directions and office report )

Date: 08/09/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Appellant(s)

Ms. Hemantika Wahi,Adv.

Ms. Shivangi,Adv.

For Respondent(s) Mr. R.F. Nariman, Sr. Adv.

Mr. Nakul Diwan, Adv.

Mr. Parduman Gohil, Adv.

Mr. Abhijat P. Medh,Adv.

Ms. Sumita Hazarika ,Adv

For Applicant(s)

Mr. Gopal, Adv. for

Mr.Gaurav Agrawal ,Adv

UPON hearing counsel the Court made the following

O R D E R

Adjournment is sought on behalf of the applicants on the ground that Mr. P.S.

Narsimha, who

has to argue the case, has not come to Court on account of his mother's demise.

Adjourned by two weeks.

(J.S. Rawat)

AR-cum-PS

(Kanwal Singh)

Court Master